

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No.110**  
**IB-1493/PB/2018**  
**IA/1440/2024**

**IN THE MATTER OF:**

**M/s. Enkay (India) Rubber Co. Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Sumeru Processors Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 22.03.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

<b>For the Petitioner/Financial Creditor</b>	<b>:Mr. G K Jain CA in IA No. 1440/2024</b>
<b>For the Liquidator</b>	<b>:Advocate Rajiv Malik</b>
<b>For the Respondent/Corporate Debtor</b>	<b>:Mr. Harshit Agarwal Adv for Respondent No. 2.</b>

**ORDER**

**IA/1440/2024**

This is an application filed under Section 60 (5) of the Code read with Regulation 37/37A of the IBBI (Liquidation Process) Regulation, 2016 filed by one of the Financial Creditors seeking multiple relief including dismissal of IA/6402/2022, IA/2111/2022.

Heard the Applicant in person. This application has been filed by one of the Members of the Stakeholders Committee. Every action of the Liquidator is to be approved/objeced by this Stakeholders Committee and by this Adjudicating Authority. It is not a sound practice for seeking dismissal of different IAs by filing one IA. If the Applicant is having any grievance, he could have filed an application

for impleadment in the said IA, if he is a necessary party. We do not find any reason for entertaining this application, the same is **dismissed without cost.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**